

DECLARATION FORM FOR IMPORT OF GOODS

A. Bill of Entry Master Details

1. CHA Details -

(a) CHA Licence Number :

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(b) Name:

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(c) Address of CHA :

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2. Importer Particulars -

(a) Importer/Exporter Code:

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(b) Branch serial Number:

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(c) Importer Name:

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(d) Address:

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(e) Type of Importer (select one):

(i) Government Departments:

G

(ii) Government Undertakings:

U

(iii) Diplomatic / UN and its Organisations:

O

(iv) Others:

P

(f) Authorised Dealer Code of the Bank

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3. Type of Bill of Entry –

A. Type of Bill of Entry

(a) Home Consumption:

H

(b) Warehouse:

W

(c) Ex-bond:

X

(d) Ex-bond Details:

Into Bond B/E No.	
Into Bond B/E Date	

Warehouse Code	
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Ex-bond Release Details:

No. of package to be released	
Package Code	
Gross weight	
Unit of Measurement	
Additional charges if any for purchases of high seas (HSS) in (INR)	
Miscellaneous Load (in INR)	

B Bill of Entry filing status

- (a) Normal B/E:

N
P
A

 after filling of IGM and after entry inward.
- (b) Prior B/E: after filling of IGM and before entry inward.
- (c) Advance B/E: filed before filling of IGM and before entry inward.

4. High Sea Sale Details -

(i) High Sea Sale (HSS) YES NO

(ii) If Yes, High Sea Seller's Particulars:

(a) Importer –Exporter Code(IEC):

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(b) Branch Serial Number:

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(c) Name of High Sea Seller:

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(d) Address:

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5. Section 46(1) Proviso case: YES NO

6. Special Requests, if any -

(a) First Check requested: YES NO

(b) Urgent clearance against Temporary documentation (Kacha BE): YES NO

(c) Extension of time limit under Section 48:* YES NO

*If yes, reason for late filing:

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7. Other Details -

(a) Port of shipment:

(b) Country of Origin (if same for all goods of consignment):

(c) Otherwise declare at Item level:

(d) Country of consignment:

B. Import General Manifest Details

8. IGM Details -

(a) IGM No.:

(b) Date of Entry Inward:

9. MAWB/MBL Details -

(a) MAWB/MBL No.:

(b) Date of MAWB/MBL:

10. HAWB/HBL Details -

(a) HAWB/HBL No.:

(b) Date of HAWB/HBL:

11. Commodity Details -

A. Package Details -

(a) Number of package:

(b) Type of package:

B. Weight Details -

(a) Gross Weight:

(b) Unit of weight:

C. Marks & Numbers:

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12. Additional information for clearance of goods at ICDs -

(a)	Name of the Gateway port:	
(b)	Gateway IGM Number:	
(c)	Date of Entry Inward at Gateway port:	

13. Container details (in case of clearance at ICDs and sea ports), wherever applicable -

Container Number	Seal Number	FCL/LCL
(1)	(2)	(3)

C. Bond & Certificate Details

14. Bond Details –

(a) Whether clearance of imported goods is against any type of Bond already registered with Customs: YES NO

(b) If yes, provided particulars of Bond:

Type of Bond	Bond Regn No.
Warehouse (WH)	
100% EOUs etc. (EO)	
Provisional Duty (PD)	
Job-work (JB)	
End Use Bond (EU)	
Undertaking (UT)	
Re-export Bond (RE)	
EPCG (EC)	
DEEC (DE)	
DFRC (DE)	
REPL (DE)	

15. Certificate Details –

(a) Procurement Certificate details from Central Excise Commissionerate:

(i)	Certificate Number:	
(ii)	Date of Certificate:	
(iii)	Commissionerate Code:	
(iv)	Division Code:	
(v)	Range Code:	

(b) Miscellaneous Certificate Details :

(i)	Certificate Number:	
(ii)	Title & Address of Issuing authority	

D. Invoice Details

16. Single /Multiple Invoice –

(a)	For Ex Bond BE Invoice Serial No:	
(b)	Whether Import under multiple Invoices:	<input type="checkbox"/> Yes/No

- (c) If Yes,
 - (i) No. of Invoices:
 - (ii) Total Freight:
 - (iii) Total Insurance:

17. Details of each Invoice –

- (a) Invoice No.:
- (b) Purchase Order No.:
- (c) Contract No.:
- (d) Letter of Credit (LC) No.:

- Date:
- Date:
- Date:
- Date:

(e) Supplier Details:

- (i) Supplier Name:
- (ii) Supplier Address:

- (iii) Supplier Country:

(f) If Supplier And seller are not same:

- (i) Seller Name:
- (ii) Seller Address:

- (iii) Seller Country:

(g) Broker/Agent Details:

- (i) Broker/Agent Name:
- (ii) Broker/Agent Address:

- (iii) Broker/Agent Country:

(h) Nature of Transaction (Tick)

- (i) Sale:
- (ii) Sale of Consignment Basis:
- (iii) Hire:
- (iv) Rent:
- (v) Replacement:
- (vi) Gift:
- (vii) Sample:
- (viii) Other Free of Cost:

- (i) Terms of payment (Tick):
 - (i) LC:
 - (ii) FOC:
 - (iii) DP:
 - (iv) SD:
 - (v) Others:

(j) Conditions or restriction attached to sale, if any:

- (k) Terms of Invoice (Tick):
 - (i) FOB:
 - (ii) CIF:
 - (iii) CI:
 - (iv) CF:

- (l) Invoice Charges:
 - (i) Invoice Value:
 - (ii) Invoice Currency:

(m) Method of valuation applicable:

(n) Freight, insurance and other charges -

	Rate(%)	Amount	Currency
(i) Freight:			
(ii) Insurance:			
(iii) Loading, unloading and handling charges -Rule 9(2)(b):			
(iv) Other charges related to the carriage of goods:	1%		

(o) Cost and services not included in the Invoice value and other miscellaneous charges:

	Charges	Rate (%)	Amount
Currency			
(i)	Brokerage and commissions:		
(ii)	Cost of containers:		
(iii)	Cost of packing:		
(iv)	Dismantling, transport and handling charges at the country of export or		

- any other country
- (v) Cost of goods and services supplied by buyer
 - (vi) Documentation
 - (vii) Country of origin Certificate
 - (viii) Royalties and license fees
 - (ix) Value of proceeds which accrue to seller
 - (x) Cost of warranty services, if any, provided by the seller or on behalf of the seller
 - (xi) Other costs or payments, if any, to satisfy the obligation of the seller
 - (xii) Other charges and payment, if any

(p) Discount charges –

(i) Whether Discount:

(ii) If Yes,

(A) Nature of Discount (B) Rate (%) or Amt.

(q) Additional Charges for purchase on High Seas, if any

(i) Rate (%) or Amount

(r) Any other relevant information which has a bearing on Value:

(s) Details of SVB Loading wherever applicable (at Invoice

level):

(If same for all goods of the consignment, otherwise declare at the Item level at S.No.39)

- (i) Whether the buyer and seller are related: Yes/No
- (ii) if yes, whether the relationship examined earlier by SVB: Yes/No
- (iii) If Yes,

A. Reference No./ Date /

B. Customs House:

C. Load On: Assessable Value Duty Both

D. Loading Rate (%): Assessable Value Duty

E. Provisional/Final Provisional Final

E. Item Details

18. Detailed Description of Item –

(a) Invoice Serial No. (b) Actual Invoice No.

Sr.No.	Description	Item :1	Item :2	Item :3	Item :4
1.	Item serial No. in Invoice				

2.	Item Description				
3.	Generic Description				
4.	Unit Price				
5.	Quantity				
6.	Unit of Quantity				
7.	Accessories, if any				
8.	Manufacturer's Name				
9.	Brand				
10.	Model/Grade/Specification				
11.	End-use of the Item				
12.	Country of Origin				
13.	previous imports if any,	B/E No.			
14.		Date			
15.		Unit Value			
16.		Currency			
17.		Custom House			

19. Classification Details -

(a) Invoice Serial

(b) Actual Invoice No.

No.

Sr.No.	Description	Item: 1	Item: 2	Item: 3	Item: 4	
1.	Item serial No. in Invoice					
2.	Classification Details	RITC Code				
3.		CTH (Preferential/Standard)	P/S	P/S	P/S	P/S
4.		CTH Notn./ Sr. No.				
5.		CETH				
6.		CTH Notn. / Sr.No				
7.		Educational cess Notn. / Sr.No.				
8.		SIA Notn. / Sr.No.				
9.		SED Notn. / Sr.No.				
10.		TTA Notn./ Sr.No.				
11.		NCD Duty Notn./ Sr.No.				
12.		Anti Dumping Notifications	Notn./ Sr.No.			
13.	Item Sr.No in Notification					
14.	Quantity					
15.	Supplier Sr.No.					
16.	Tariff Value	Tariff Value Notification No.				
17.		Sr.No. of the Item in Notification				
18.		Quantity				
19.	Classification Details	SAFTA Notn./Sr.No.				
20.		Health Notn./Sr. No.				
21.		Additional CVD Notn/Sr. No.				
22.		Aggregate Duty Notn/Sr.No.				

23.		Safeguard Duty Notn/Sr.No.				
24.		Re-import(Y/N)				
25.		RSP per unit				
26.	SVB Details	SVB Ref. No.				
27.		SVB Date				
28.		Custom House				
29.		Load Assess Value				
30.		Load on Duty				
31.		Provisional(P)/Final (F)				
32.	Import Licence Details	FTP Schemes Code, if any				
33.		Import against Licence (Y/N)				
34.		Para No. /Year of Exim Policy				

20. Shipping Bill Details in case of Reimport -

(a) Invoice serial No.:

(b) Actual Invoice No.:

Sr. No.	Description	Item :1	Item :2	Item :3	Item :4....
1.	Item serial No. in Invoice				
2.	Shipping Bill Number				
3.	Shipping Bill Date				
4.	Port of Export				
5.	Invoice number of SB				
6.	Item Sr.No. in SB				
7.	Notn.No./Notn Serial No.				
8.	Payment made for export on Pro-rata basis (in Rs.)	Freight			
9.		Insurance			
10.	Calculated Customs Duty				
11.	Calculated Excise Duty				

21. Additional Duties under Section 3(3) -

(a) Invoice serial No.:

(b) Actual Invoice No.:

Sr. No.	Description	Item:1	Item : 2	Item: 3	Item: 4
1.	Item Sr.No. in Invoice				
2.	Notn.No./ Notn Sr/No.				
3.	Duty Type (E)				
4.	Additional Duty Flag(x)				

22. Details relating to duty Exemption on FTP Schemes and Licence particular -

(a) Invoice serial No.: (b) Actual Invoice No.:

Sr.No.	Description	Item :1	Item :2	Item :3	Item :4
1.	Item serial No. in Invoice				
2.	Additional Duty Exemption Requested (Y/ N)				
3.	Notification Sr.No.				
4.	Licence Registration No.				
5.	Licence Registration date				
6.	Debit Value (Rs.)				
7.	Debit Quantity				
8.	Unit				
9.	Item Sr.No. in Licence				

23. I hereby enclose the copies of following import documents -

(a) Invoice (b) Packing list

Note : Where the Invoice contains more than one unit of Item and more than one description of Items, UNIT PRICE of each Item shall be mandatory.

DECLARATION

I certify that aforesaid declaration, the documents & the information contained therein are true, correct and complete in all respects.

Dated Signature:
Name of the Signatory:

Name of the Importer / Authorised Customs House Agent: